

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 106/(MAH)/2014  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

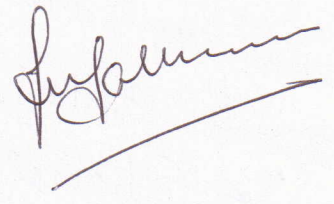

NAME OF THE PARTIES:

Smt. Shobha Ajit Kirloskar

V/s.

M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Mr. Mustafa Do chor with Mr. R. K. Satpalkar ilb Mulla & Mulla & Craigie Blunt & Co. & Co.	Advocate for petitioners	
	Mr. Kunal Menda with Ms. Shivani Patil & Co. Craigie Blunt & Co.	Advocate for respondent	

Order

CP No. 106/58,397-398/CLB/MB/MAH/2014

The Respondent Counsel has sought further extension of time for filing the reply, whereas the Petitioner Counsel has stated that the Company Petition was filed in the year 2014 thereafter several directions given for filing the reply but no reply has come so far. In view of the same, he has sought for forfeiture of the right of filing reply by the Respondent side.

However, there being an earnest request from the Respondent side giving an undertaking to file reply within one week hereafter, this Bench peremptorily directs the Respondent to file the reply within one week after supplying copy to other side with costs of Rs 10,000/- payable to NCLT.

The Respondent side is at liberty to file rejoinder in two weeks thereafter.

List this matter for hearing on 06.12.2016.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)